

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

No. L-1/(3)/2009-CERC

Coram:

Shri P.K. Pujari, Chairperson

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

Dr. M.K. Iyer, Member

Date of order: 15th of May, 2018

In the Matter of:

Approval of the Detailed Procedure made under Regulation 27 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for grant of Connectivity to projects based on renewable energy sources to inter-State Transmission System (ISTS).

ORDER

The Central Electricity Regulatory Commission vide order dated 29.9.2017 in Petition No. 145/MP/2017 directed Central Transmission Utility (CTU) to prepare a Detailed Procedure for grant of Connectivity to projects based on renewable energy sources to inter-State Transmission System (ISTS). The relevant portion of the said order dated 29.9.2017 reads as under:-

“99.CTU is directed to frame objective criteria to be prescribed through amendment to Detailed Procedure after seeking comments from the stakeholders and submit to the Commission within a period of two months from the date of issue of this order.”

2. The CTU vide its letter No. C/CTU/CERC dated 31.1.2018 has submitted the draft “Detailed Procedure for grant of Connectivity to project based on renewable energy sources to inter-State Transmission System” along with a statement containing the comments of the stakeholders.



3. The Detailed Procedure submitted by CTU was modified and published on the CERC website on 11.4.2018 inviting comments/ suggestions from the Stakeholders by 23.4.2018.
4. Twenty Seven (27) stakeholders submitted their comments/ suggestions on various provisions of the draft Detailed Procedure. The Detailed Procedure has been finalized after considering the comments/ suggestions received from the stakeholders.
5. We hereby approve the Detailed Procedure for grant of Connectivity to projects based on renewable energy sources to inter-State Transmission System. The approved Detailed Procedure is enclosed as Annexure to this Order.
6. We direct Central Transmission Utility to give wide publicity to the Detailed Procedure for the information of and compliance by all concerned.
7. The Detailed Procedure shall come into force from the date of this Order.

sd/-
(Dr. M. K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A.K. Singhal)
Member

sd/-
(P.K. Pujari)
Chairperson

